

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

VOSTOK FOODS PRIVATE LIMITED, A COMPANY ENGAGED IN THE BUSINESS OF PROCESSING AND PRESERVING OF FRUIT, VEGETABLES AND EDIBLE NUTS.

Chamba, Himachal Pradesh

*(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	VOSTOK FOODS PRIVATE LIMITED PAN: AAECV3301J CIN: U15134HP2012PTC000297
2.	Address of the registered office	Plot No. 11 & 12, Phase III, Industrial Area Village Hatli, Sub Tehsil Sihunta, Himachal Pradesh, India - 176307
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Plot No. 11 & 12, Phase III, Industrial Area Village Hatli, Sub Tehsil Sihunta, Himachal Pradesh, India - 176307
5.	Installed capacity of main products/ services	The company is not operational as on Insolvency Commencement Date i.e. 19.02.2026.
6.	Quantity and value of main products/ services sold in last financial year	As per the available Audited Financial Statement for the FY 2016-2017: Revenue: 18,233/- (in Rupees) Networth: - 93,398/- (in Rupees)
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at:	Audited Financial Statement for FY 2015- 2016 and 2016-2017 and List of Creditor is available at office of undersigned.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be obtained by sending a request at cirp.vostok@gmail.com
10.	Last date for receipt of expression of interest	05.05.2026

11.	Date of issue of provisional list of prospective resolution applicants	14.05.2026
12.	Last date for submission of objections to provisional list	20.05.2026
13.	Date of issue of final list of prospective resolution applicants	29.05.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02.06.2026
15.	Last date for submission of resolution plans	03.07.2026
16.	Process email id to submit Expression of Interest	cirp.vostok@gmail.com

Ankur Bansal
Insolvency Resolution Professional
Reg no.: IBBI/IPA-003/ICAI-N-00370/2021-2022/13820
In the matter of M/s VOSTOK FOODS PRIVATE LIMITED
Registered Address with IBBI-SCO 66, Sector 47D, Chandigarh-160047
Correspondence Address-SCO 66-67, Bank Square, Sector 17B, Chandigarh-160017
Email ID registered with IBBI-ip.caankur@gmail.com
Email Id for Correspondence: cirp.vostok@gmail.com
Mobile No: +91-9988-251003

Date: 19.04.2026
Place: Chandigarh

POSSESSION NOTICE

EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED

Registered Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

Whereas, the Authorized Officer of the Secured Creditor mentioned herein, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned below calling upon the borrower(s) to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

Thereafter, Assignor mentioned herein, has assigned the financial assets to Edelweiss Asset Reconstruction Company Limited also as its assignee in its capacity as trustee of Trust mentioned hereunder (hereinafter referred as "EARC"). Pursuant to the assignment agreements, under Sec.5 of SARFAESI Act, 2002, EARC has stepped into the shoes of the Assignor and all the rights, title and interests of Assignor with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assistance availed by the Borrower and EARC exercises all its rights as the secured creditor.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned being the Authorized Officer of Edelweiss Asset Reconstruction Company Limited has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on the date mentioned against each property.

Table with 7 columns: SI No, Name of Assignor, Name of Trust, Loan Account Number, Borrower Name & Co-Borrower(s) Name, Amount & Date of Demand Notice, Date of Possession, Possession Status. Row 1: Poonawala Housing Finance Limited, EARC Trust SC-484, HM/0045H/16/100115, Mr. Mahinder Singh Bedi, Mr. Anand Singh Bedi, Mr. Joginder, Mr. Kulbir Singh Bedi & Ms. Satguru Suit Collection (Co-Borrowers), Rs. 42,24,482.52/-, 16.04.2026, Physical Possession.

All that Piece and parcel of property bearing Flat No. T-1 on Third Floor of Premises No. 118/272 Kaushalpur Kanpur Nagar known as Shri Ram Apartment having its covered area 78.97 Sq. Mts. along with undivided land share 19.742 Sq. Mts. Kanpur, Uttar Pradesh and bounded as follows: East: House No. 118/272A, West: House built over Plot No. 105, North: 300 Feet Road, South: Plot No. 135.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Edelweiss Asset Reconstruction Company Limited for the amount mentioned below and interest thereon.

Place: Kanpur Nagar Date: 19.04.2026 Sd/- Authorized Officer Edelweiss Asset Reconstruction Company Limited



PHYSICAL POSSESSION NOTICE

Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai-400011

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai-400059

Branch Office: 1st Floor, KH No. 700, Sarsawan Park, Arjun Nagar, Near- Bhatia Bakery & Axis Bank, Lucknow Uttar Pradesh- 226002.

Whereas, The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

Table with 5 columns: Sr. No, Name of the Borrower/Co-Borrower/Loan Account Number, Description of property/ Date of Possession, Date of Demand Notice/ Amount in Demand Notice (Rs.), Name of Branch. Row 1: Shrutu Ram Gupta (Borrower), Ramji Gupta (Co-Borrower), LHLKS00001451671, House No.18 Ritham Home, Atalpur Colony Part of Khasra No.42, Kanahiya Madhavpur, Dubagga, Distt- Lucknow- 226003, Bounded By- North: 12 Ft Wide Road, South: Others Property, East: House No. 17, West: House No.19 And House No.20./ Date of Possession- 16-Apr-26, 15-02-2025, Lucknow-South, 30,21,54,95/-.

The above-mentioned borrower(s)/guarantor(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: April 19, 2026, Place: Lucknow, Authorized Officer, ICICI Home Finance Company Limited

Utkarsh Small Finance Bank, Aapki Ulmeed Ka Khaata (A Scheduled Commercial Bank)

Zonal Office: 9B, Pusa Road, Rajendra Place, New Delhi, Pincode-10060 Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, UP - 221 105.

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Notice is hereby given under the securitization and Reconstruction of Financial Assets and enforcement (Security) Interest Act, 2002 and in exercise of powers conferred under 13(12) read with rule 3 of Security Interest (Enforcement) Rules 2002, the authorized officer issued a Demand Notice to the borrower(s) and Co-borrower(s), on the dates noted against the respective loan account(s) as mentioned hereinafter, calling them to repay the amount demanded together with interest thereon at the applicable rate of interest within 60 days from the date of receipt of the said demand notice, along with future interest as applicable, incidental expenses and other applicable charges, incurred till the date of payment and / or realization. The borrowers/coborrowers/mortgagors, having failed to repay the amount due, notice is hereby given to the under noted borrowers/coborrower/mortgagors and the public in general that the Authorized Officer has taken Possession of the property namely the secured assets, described herein below in exercise of powers conferred on him/her under section 13(4) of the said act read with rule 8 of the said rules on the dates mentioned against the below loan account. The borrowers/coborrower/mortgagor in particular and the public in general is hereby cautioned not to deal with the secured assets and any dealing with the property will be subject to the charge of UTKARSH SMALL FINANCE BANK LIMITED for the amounts and interests thereon mentioned against the loan account herein below.

The attention of the borrowers/coborrower/mortgagors detailed hereunder is invited to the provisions of sub-section (8) of section 13 of the act, in respect of time available, to redeem the secured assets.

Table with 6 columns: Sr. No, Name of the Account, Name of the Borrower/Guarantor (Owner of the Property), Date of Demand Notice, Date of Possession, Amount Outstanding as on the date of Demand Notice. Row 1: 138406000/000602, Mr. Ejaj Ahmad (Borrower), Mrs. Parveen Begam (Gurantor/ Mortgagor), 16/12/2025, 16/04/2026, ₹ 5,63,172.71/- on 16/12/2025.

Description of Property/ies (all the part & parcel of the property consisting of): All That Part And Parcel Of Arzi No. 1420 Area 689.5 Sq. Ft. I.e. 64.079 Sq. Mtr. Mauza Khajuri Pargana- Shivpur, Tehsil & District Varansi, U.p.-221001 Bounded As: East: Jaj Bhag Arazi Sakhatkedar Punwasi West: Kacha Rasta 10 Ft. Chauda North: Makan Mushtak & Munna South: Jamean Anjumam Bano, Jinke Hak Mai Aaj Banama Ho Raha Hai

Description of Property/ies (all the part & parcel of the property consisting of): All That Part And Parcel Of Arzi No. 313 (total Area 0.0190 Hectare) Out Of Which (Share I.e. 0.00475 Hectare & Arazi No. 316 Measuring Total Area 0.0500 Hectare, Total 2 Gatas And Total Measuring Area Are 0.05475 Hectare Land, Mauza- Lahar Pater, Pargana Jhansi, Tehsil Phulpur, District Prayagra, U.p.-221503 Bounded Of Arzi No.316 Total 0.0500 Hectare East: Land Of Mand Lal West: Land Of Matadand North: Chak Road South: Arzi No. 313 Out Of Which 0.00475 Hectare East: Land Of Mand Lal West: Land Of Matadand North: Arzi No. 316 South: Nala Thraffer Pich Road

Description of Property/ies (all the part & parcel of the property consisting of): All That Part And Parcel Of Arzi No. 372 M1, Residential Plot Area 0.01648 Hect. I.e. 166.70 Sqmtr. Situated In Revenue Village Rampur, Tappa Indupur, Pargana Silahat, Tehsil Sadar, District Deoria, U.p.-224022 Bounded As: East: Khadnaga Road Less Than 9 Mts Wide West: Land Of Bhaskar 7 Others North: Land Of Mandavi Devi South: Land Of Ramjan Ali

Description of Property/ies (all the part & parcel of the property consisting of): All That Part And Parcel Of Arzi No. 441 Pt. No. 039, 093, Constructed Over Residential Plot Of Part/minjuma Khasra No. 39 & 93, Admeasuring 1000 Sq Ft. I.e. 92.936 Sq Mts. Situated At Gram/mohalla- Topkhana, Ward-balakganj New Balaganj, Purani Topkhana, Lucknow U.p.-226003 Bounded As- East - Rasta 15ft Wide, West- Plot Of Basant, North- Plot Of Manno Singh South- Arazi Of Seller Sd/-

Date: 19/04/2026, Place: Varanasi, (Authorized Officer) Utkarsh Small Finance Bank Ltd.

ADITYA BIRLA CAPITAL

Registered Office: Indian Rayon Compound, Veraval, Gujarat-322666. Corporate Office: 8 Tech Park, 12th Floor, Nirlon Complex, off Western Expressway, Goregaon East -Mumbai -400063.

DEMAND NOTICE

UNDER SEC 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("THE ACT") READ WITH RULE 3 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("THE RULES") On account of the amalgamation between Aditya Birla Finance Ltd. and Aditya Birla Capital Ltd. vide the Scheme of Amalgamation dated 11.03.2024 duly recorded by the National Company Law Tribunal - Ahmedabad on 24.03.2025, all SARFAESI actions initiated by Aditya Birla Finance Ltd. in relation to the mortgaged property mentioned, stands transferred to Aditya Birla Capital Ltd., the amalgamated company.

Accordingly the undersigned being the Authorized Officer of Aditya Birla Capital Limited (ABCL) under the Act and in exercise of powers conferred under Section 13(12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below.

In connection with the above, Notice is hereby given, once again, to the said Borrower's / Legal Heir(s) / Legal Representative(s) to pay to ABCL, within 60 days from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents / writings, if any, executed by the said Borrower's. As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to ABCL by the said Borrower's respectively.

Table with 4 columns: Sr No, Name and Address of the Borrower(s), Demand Notice Date and NPA Date, Description of Immovable Property. Row 1: 1.MS/ JEANS JOINTS THROUGH ITS PROPRIETOR, GANESH RAM CHAUDHARY 47, TANDAN ROAD, CHAMAN GANJ OPP. PNB BANK, SIPRI BAZAR, JHANSI-284003. ALSO AT: MS/ JEANS JOINTS THROUGH ITS PROPRIETOR, GANESH RAM CHAUDHARY 66, TANDAN ROAD, CHAMAN GANJ, SIPRI BAZAR, JHANSI-284003.

With further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and / or realization. If the said Borrower's shall fail to make payment to ABCL as aforesaid, then ABCL shall proceed against the above Secured Asset(s) / Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Borrower's / Legal Heir(s) / Legal Representative(s) as to the costs and consequences.

The said Borrower's/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s) / Immovable Property(ies), whether by way of sale, lease or otherwise, without the prior written consent of ABCL. That please note that this is a final notice under Sec. 13(2) of the Securitization & Reconstruction of Financial Assets & Enforcement Security Interest Act, 2002 (54 of 2002). Needless to say, that ABCL shall be within its right to exercise any or all of the rights referred to above against the borrower(s) entirely at their risk, responsibility & costs.

Date: 19.04.2026, Place: JHANSI, Authorised Officer, Aditya Birla Capital Limited

SMC finance Moneywise Financial Services Pvt. Ltd., www.smcfinance.com

Heading Address - 11-6B, Shanti Chambers, Pusa Road, New Delhi - 110005, Ph No:-+91-11-30111000, nbfc@smcfinance.com

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") & THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules") The undersigned being the Authorized Officer of Moneywise Financial Services Pvt Limited (SMC) under the Act and in exercise of the powers conferred under Section 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below:

Table with 4 columns: S. No, Name of the Borrower/Co-Borrowers/Property Holders as the case may be, Description of Security Assets/Mortgage Property, Date of Demand Notice u/s 13(2) & Total O/s. Row 1: Loan Account No. MLAP5125955- R M Enterprise Through its Authorized Signatory Mrs.Rachna Mishra (A Private Company) Co-Borrowers- 1. Mrs.Rachna Mishra (Proprietor) 2. Mr. Pramod Mishra

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and herein above within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that Moneywise Financial Services Pvt Ltd is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, Moneywise shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. Moneywise is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), Moneywise also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Moneywise. This remedy is in addition and independent of all the other remedies available to Moneywise under any other law.

The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured asset(s) and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business any of the secured asset(s)), without prior written consent of Moneywise and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours. You may contact Mr. Samy Kothar, Authorized Signatory or Mr. Amit Mishra, Reconciliation Collections Head of Moneywise at 11/6-B, Second Floor, Shanti Chambers, Pusa Road, New Delhi 110005, through Contact No. +91 9971804797 / +91 9999078663 respectively or E-mail at samy.kothar@smcfinance.com or amitmishra@smcfinance.com.

Date - 09.04.2026, Place - Lucknow, AUTHORISED OFFICER, Moneywise Financial Services Pvt. Ltd

Indian Bank ALLAHABAD

Zonal Office Lakhimpur Khari Radhey Complex Lakhimpur-262701 Ph.-05872-253009, 253209 email-zolakhimpurkhar@indianbank.co.in

NOTICE OF SALE E-AUCTION

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the Symbolic possession of which has been taken by the Authorized Officer of Indian Bank, Awas Vikas, Lakhimpur Khari Branch, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 27.05.2026, for recovery of Rs. 3,45,14,082.00 (Rupees Three Crores Forty Five Lakhs Fourteen Thousand and Eight Two Only) as on 18.04.2026 with further interest, cost, other charges and expenses thereon due to the Indian Bank, Awas Vikas, Lakhimpur Khari Branch, Secured Creditor, from Borrower (s) & Guarantor (s) (1) M/s Kunti Traders, Address: B.O. Chhouch, Near Gas Agency, H.O. Shiv Colony, Behjam Road, Tehsil- Lakhimpur Khari, District - Lakhimpur Khari, Uttar Pradesh, PIN- 262701, (2) Mr. Sanjay Gupta S/o Mr. Ved Prakash Gupta, Address: 682, Behjam Road, Near Kunti Traders, Shiv Colony, Tehsil- Lakhimpur Khari, District - Lakhimpur Khari, Uttar Pradesh, PIN- 262701 (Partner & Guarantor), (3) Mrs. Anita Gupta W/o Mr. Sanjay Gupta, Address: 682, Behjam Road, Near Kunti Traders, Shiv Colony, Tehsil- Lakhimpur Khari, District - Lakhimpur Khari, Uttar Pradesh, PIN- 262701 (Partner & Guarantor)

The specific details of the property intended to be brought to sale through e-auction mode are enumerated below:

Detailed description of the Property: Property 1 - Equitable mortgage of Residential plot No. 4 D, Area: 1440 Sq Ft /133.28 Sq. Meter Situated at Mohalla Shiv Colony, City & Tehsil Lakhimpur Pargana & District Kheri. Registered with Sub Registrar Office Lakhimpur on 13.01.2011 at Bahi Pustak No. 1, Zid No. 6539, page No. -113 to 132 & Serial No. -993. Owner: Mrs. Anita Gupta w/o Sanjay Gupta

Boundaries as per sale deed are as under: North: Plot of Sudheer Mishra South: House of Purchaser East: Plot & House of Anjana Gupta West: Road Khadnaja 16 ft wide. Boundaries as per site are as under: North: House of Sudheer Mishra South: House of Purchaser Mrs. Aneta Gupta East: C.C. P.B. Lane & house of applicant Mrs. Aneta Gupta West: C.C. Paver Block Lane.

Property 2: Equitable mortgage of Residential Plot, Layout Plot No. 12 & 12A, Part of Land Gata No. 180, as per chain deed, Situated at Brakhnerwa Mahewa, Registered with Sub registrar Office Lakhimpur on 02.11.1994 at Bahi pustak No. 1, Zid No. 764 Page No. 253 to 280 & Serial No. -5045. Owner: Mrs. Anita Gupta w/o Sanjay Gupta Type of Property: Residential Area: Plot No. -12 = 1200 Sq Ft. & Plot No. 12A = 906 Sq Ft., Total 1200+906 = 2106 Sq. Ft. Boundaries as per sale deed of Plot No 12 is as under: North: Road Kachhi 20 ft wide South: Plot of Other, East: Plot No 11 West: Plot No 12 A Boundaries as per sale deed of Plot No 12 A is as under: North: Plot of Other South: Plot of Other East: Plot No 12 West: Road Kachhi, Combined Boundaries as per site of Plot No 12 & 12 A is as under: North: Applicants other property & C.C.P.B. Lane South: House of Mr. Ashok Pandey East: House of Mr. Santosh Mishra & C.C. P.B. Lane West: C.C. Paver Block Lane

Encumbrances on property Not Known

Reserve Price Rs. 74,49,000/- (Seventy Four Lacs Forty Nine Thousand Only)

EMD Amount Rs. 7449000/- (Seven Lacs Forty Four Thousand Nine Hundred only)

Bid incremental amount Rs. 10000/- (Ten Thousand Only)

Date and time of e-auction at the platform of e-auction Service Provider- https://BAANKNET.com 27.05.2026 between 10:00 AM to 4:00 PM

Property ID No. IDIBKUNTHOUSE

Contact Person: Mr. Arpit Bhargava, Contact No.: 8810850840

Bank Website Property details Bidders are advised to visit the website (https://BAANKNET.com) of our e auction service provider PSB Alliance Pvt. Ltd. to participate in online bid. For Technical Assistance please call 8291220220. For Registration status and for EMD status please email to support.BAANKNET@psballiance.com. For verification about the title document, property & inspection thereof, the intending bidders may contact Indian Bank, Branch Awas Vikas, Lakhimpur Khari during office hours and for auction related query intending bidders may contact - Mob. No. -8810850840

For downloading further details and Terms & Conditions, please visit: https://baanknet.com

THE BORROWER(S)/GUARANTOR(S) ARE HEREBY NOTIFIED ABOUT THE SALE NOTICE UNDER THE SARFAESI ACT, 2002

Date : 18.04.2026 Place : Lakhimpur Khari Authorised Officer

AXIS BANK LTD. POSSESSION NOTICE

Retail Asset Centre: 1st Floor, G-4/5, B, Sector-4, Gomti Nagar Extension Lucknow, UP 226010. Registered Office: "Trishul"- 3rd Floor, Opp. Samaratheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006.

Whereas the undersigned being the Authorized Officer of AXIS BANK LTD. under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 and in exercise of power conferred under Section 13 (12) read with Rule-9 of the Security Interest (Enforcement) Rules, 2002 issued Demand notice under Section 13(2) of the said Act. The borrowers mentioned hereinbelow having failed to repay the amount, notice is hereby given to the borrowers mentioned hereinbelow in particular and to the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers confer on him, under Section 13(4) of the said Act read with the rule 8 of the Said Rules. The borrowers mentioned here in below in particular and the public in general are hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the mortgage of AXIS BANK LTD. for an amount together with further interest incidental expenses, costs, charges, etc. on the amount mentioned against amount hereinbelow. The Borrower/Co-Borrower/Mortgagor/Guarantor attention is invited to provisions of Sub-Section(8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Name of the Borrowers/ Guarantors/Address Description of the charged/ Mortgaged Properties Amt. Due as per Demand notice Date Demand notice Possession Date

Ms. Pralibha Verma (applicant) D/o Sh. Surendra Kumar Verma, Mrs. Prabhawati Devi (co-applicant) W/o Late Surendra Kumar, M r . Kanchan Kumar (co-applicant) S/o Late Surendra Kumar all R/o House No. C-1389/3 Ews Block-A Shivaji Marg Indira Nagar Lucknow Uttar Pradesh - 226016

Land/property admeasuring area 49.30 Sq. Mtr. A residential House No. C- 1389/3 situated at Block C Indira Nagar Lucknow, Uttar Pradesh, Which is in the name of Mrs. Prabhawati Devi. And bounded as under-East n u m b e r C-1389/4, West-Number C-1387/10, South-Road 6 Meter Wide.

Rs. 3,50,475/- as on 19.11.2025 + Interest & other exp. 19.11.2025 16.04.2026

Mr. Surendra Singh Chauhan (applicant) S/o Anoop Singh R/o-1, C-13/7079, Near Verma Timber Store, Rajajipuram, Lucknow Uttar Pradesh - 226017, R/o-2. H.no.13/7079, Sec-13, Block - C, Near Verma Timber Store Rajajipuram, Lucknow Uttar Pradesh - 226017, Which is in the Name of Mr. Surendra Singh Chauhan. Bounded As Under: East - Road, West - House No.13/7076, North - House No.13/7078, South - Road.

Land/Property Admeasuring Area 200 Sq. mt, Situated At H.no.13/7079, Sec-13, Block - C, Near Verma Timber Store, Rajajipuram, Lucknow Uttar Pradesh - 226017, Which is in the Name of Mr. Surendra Singh Chauhan. Bounded As Under: East - Road, West - House No.13/7076, North - House No.13/7078, South - Road.

Rs. 16,24,615.52/- as on 10.12.2025 + Interest & other exp. 11.12.2025 17.04.2026

Mrs. Shweta Kachru (applicant) W/o Sh. Deepak Kachru, Mr. Deepak Kachru (co-applicant) S/o Sh. Brijendra kachru both R/o-1, C-1/7 Nirala Nagar Lucknow Uttar Pradesh 226006, R/o-2. B-730 Mahanagar Lucknow Uttar Pradesh 226002, R/o-3. Medoxa Inc C/o Mr. Deepak Kachru Add: B730 Sector-C Mahanagar Lucknow Uttar Pradesh 226006

Land/Property Admeasuring Area 43.62 Sq. Mts. House No. C-1/12 First Floor Situated at Nirala Nagar Colony Lucknow Uttar Pradesh. Which is in the name of Shweta Kachru. Bounded as under-East - House No. C-2/9, West - House No. C-1/11, North - Service Lane, South - 12 Mts. Wide Road.

Rs. 9,02,254/- as on 25.07.2025 + Interest & other exp. 15.07.2025 16.04.2026

Date- 19.04.2026 Authorized Officer, Axis Bank Ltd.

FORM G

FOR THE ATTENTION OF THE CREDITORS OF VOSTOK FOODS PRIVATE LIMITED, A COMPANY ENGAGED IN THE BUSINESS OF PROCESSING AND PRESERVING OF FRUIT, VEGETABLES AND EDIBLE NUTS, Chamba, Himachal Pradesh

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Table with 2 columns: Sr. No, Particulars. Row 1: 1 Name of Corporate Debtor VOSTOK FOODS PRIVATE LIMITED PAN: AAECV3301J CIN: U15134HF2012PTC000297

IBBI Reg no.: IBBI/PA-003/ICAI-N-00370/2021-2022/15820 in the matter of M/s VOSTOK FOODS PRIVATE LIMITED Registered Address-SCO 66-67, Bank Square, Sector 17B, Chandigarh-160017

Date: 19.04.2026 Place: Chandigarh

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Code of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF RANCOM HEALTHCARE PRIVATE LIMITED

Notice is hereby given that the National Company Law Tribunal, Allahabad Bench has ordered the commencement of liquidation of the Rancom Healthcare Private Limited on 10.04.2026. Copy of NCLT Order Received on 10.04.2026.

The stakeholders of Rancom Healthcare Private Limited are hereby called upon to submit their Claims with proof on or before 18.05.2026, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All creditors may submit the claims with the proof in person, by post or by electronic means at the designated Email ID against item No. 10.

Stakeholders are advised to ensure that their claims are submitted within the stipulated timeline, failing which such claims may not be entertained. Submission of false or misleading proof of claims shall attract penalties.

The Stakeholders are requested to download the Claim Forms from the website of the Insolvency and Bankruptcy Board of India (IBBI) at www.ibbi.gov.in.

Name and signature of Liquidator BABITA JAIN Liquidator Rancom Healthcare Private Limited Reg no: IBBI/PA-002/IP-000321/2017-2018/10926 AFA Valid upto 31.12.2026

Date: 18.04.2026 Place: Allahabad

"IMPORTANT"

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GRIHUM HOUSING FINANCE LIMITED

Registered Office: 6th Floor, B Building, Ganga Trueno, Lohagan, Pune, Maharashtra 411014

Whereas, the undersigned being the Authorized Officer of GrihUm Housing Finance Limited herein after referred as Secured Creditor of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on the dates as mentioned herein below. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Secured Creditor the amount and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

Table with 6 columns: Sr. No, Name of Borrowers, Description of Property, Possession taken Date, Date of statutory Demand Notice, Amount in Demand Notice (Rs.). Row 1: 1 IMRAN KHAN, SITARA BI, All That Piece And Parcel Of Residential Plot, Part Of Khasra No 106 M1, Situated At

